

Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi-110011

Policy Circular No. 07(RE-2010)/2009-14

Dated: 22.12.2010

To

**All Regional Authorities,
All Custom Authorities**

Sub: Conditions and modalities for applications for grant of export licence for export of Cotton Yarn- regarding.

It has been decided in the meeting of Group of Ministers(GoM) on 21.12.2010 that for the present, 720 million Kgs. of Cotton Yarn is to be allowed for export during the year 2010-11(i.e. upto 31.03.2011).

2. Accordingly, Notification No. 14(RE-2010)/2009-14 dt. 22.12.2010 has been issued today, stipulating that henceforth export of cotton yarn will be restricted and will be allowed to be exported under licence. However, Exporters who have obtained Registration Certificate from Textile Commissioner, Mumbai before 1st December, 2010 would be permitted to export Cotton Yarn within the quantity limit for which such registration certificate has been issued and within the validity of such registered contract. The data for the quantity that has already been exported in 2010-11 is being collected. The representations received to review the extent of exportable surplus are also being examined.

3. Exact modalities for submitting applications for grant of export licence would be notified once the quantity of exports already made has been ascertained and the extent of exportable surplus has been reassessed.

4. This issues with the approval of Director General of Foreign Trade.

Sd/-
(Hardeep Singh)
Joint Director General of Foreign Trade
Email: hardeep.singh@nic.in

(Issued from F.No. F.No.01/91/180/1194/AM-11/Export Cell)